

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:180
ANSWERED ON:02.12.2011
REHABILITATION OF LANDLESS TRIBALS
Thomas Shri P. T.

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has received requests from various State Governments including Kerala for financial assistance for rehabilitation of the landless tribals;
- (b) if so, the details thereof, State-wise alongwith the follow-up action taken thereon;
- (c) the quantum of funds allocated and utilized by the State Governments during each of the last three years and the current year for the purpose; and
- (d) the other measures taken/being taken by the Government for rehabilitation of the landless tribals? .

Answer

MINISTER OF THE STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIV. KISHORE CHANDRA DEO)

(a)to(d): A statement is laid, on the Table of the House.

Statement referred to in parts (a) to (d) of the Lok Sabha Starred Question No. 180 for 2.12.2011 regarding `Rehabilitation of Landless Tribals`.

(a)to(c): No request for financial assistance for rehabilitation of the landless tribals has been received from the State Governments by this Ministry.

(d): The Department of Land Resources has formulated the National Rehabilitation and Resettlement Policy, 2007 which has been notified in the Official Gazette on 31st October, 2007. The Policy is applicable to all cases of displacement including the permanent involuntary displacement. The Policy prescribes the minimum rehabilitation benefits which should be extended to the displaced persons while the State/UTs & Public Sector undertakings are free to offer more than the benefits prescribed in the Policy. The National Rehabilitation and Resettlement Policy 2007 has been sent to the States/UTs for implementation.